

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD**

Dated: This the 21st day of DECEMBER 2018.

Original Application No. 330/01403 of 2018

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER-J

Subhas aged about 41 years, son of Late Phool Chandra
R/o Village Birshahpur, Post Birshahpur, District Mirzapur.
.... Applicant

By Adv: Shri M.K. Dhrubvanshi

V E R S U S

1. Union of India through Secretary, Ministry of Telecommunication and I.T. (Information Technology) Government of India, Sanchar Bhawan, New Delhi 110001.
2. The Chief Managing Director (C.M.D.) Bharat Sanchar Nigam Limited (BSNL) and Government of India Enterprises, A-601, Stismann House, Bara Khamba Road, New Delhi.
3. The Chief General Manager, Telecom (East) CCMT, Bharat Sanchar Nigam Limited (BSNL) office of CGMT (E), BSNL UP Telecom Circle (East) Lucknow.
4. The General Manager, Telecom District (GMTD) B.S.N.L District Mirzapur.

... Respondents

By Adv: Shri D.S. Shukla

ORDER

Heard Shri M.K. Dhrubvanshi counsel for the applicant and Shri Praveen Shukla proxy counsel for Shri D.S. Shukla counsel for the respondents.

2. At the outset, learned counsel for the applicant submitted that his grievance might be redressed, in case a direction is given to the respondent No.2/competent authority to consider and decide the pending representation dated 15.11.2018 (Annexure-A-11) of the applicant by a reasoned and speaking order within a

specified period of time. This request was not opposed by the learned counsel for the respondents.

3. Having heard the counsel for the parties, I hereby direct the respondent No.2/competent authority to consider and decide the pending representation dated 15.11.2018 (Annexure-A-11) of the applicant as per the extant rules and guidelines of Government, by a reasoned and speaking order, copy of which shall be communicated to the applicant within a period of 2 months from the date of receipt of certified copy of this order.

4. With the above direction, the OA stands disposed of with no order as to costs.

5. It is clarified that I have not passed any order on the merits of the case.

(Rakesh Sagar Jain)

Member (J)

Manish/-